

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont. Case (Civil) No. 387 of 2018

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Manju Kumari.

... ..Petitioner

**-Versus-**

The State of Jharkhand & Ors.

... ..Opp. Parties

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**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**

**(Through: Video Conferencing)**

For the Petitioner : Mr. Rahul Kr. , Advocate.

For the State : Mr. Amit Kumar, S.C. Mines.

**07/14.09.2020**

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In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

It has been submitted by learned Counsel for the petitioner that order of the Court has already been complied with.

Mr. Amit Kumar, S.C. Mines does not dispute the submission.

In view of the submissions made by learned Counsel for the parties, no case of contempt is made out and the same is hereby dropped.

Accordingly, this Contempt Application is disposed of.

**(Dr. S.N. Pathak, J.)**

P.K.S.